available there. But for this year I do not know the figure.

Shri H. C. MATHUR: Is it a fact that the bulk of this money collected under the small savings scheme is really not from small savings but merely transfers from bank deposits of big business?

Shri A. C. GUHA: That is not true, as far as my information goes. Most of the small deposits come from the postal savings and they are really from small savings

Shri H. C. MATHUR: What is the extent of the transfers from bank deposits?

SHRI A. C. GUHA: Sir, I would require notice.

*Consideration of the Draft University Bill

*356. SHRI B. V. KAKKILAYA: Will the Minister for Education be pleased to state:

- (a) whether there was a proposal to hold a conference of Education Ministers and Vice-Chancellors to consider the Draft University Bill;
- (b) if so, what steps have been taken to hold the conference; and
- (c) how long Government will take to finalise the Draft University Bill?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA): (a) and (b). Yes, Sir. The conference is scheduled to be held on the 18th and 19th April 1953.

(c) This depends upon the decisions arrived at in the conference.

Shri B. V. KAKKILAYA: May I know why this conference was at all postponed?

SHRI K. D. MALAVIYA: Pardon?

MR. CHAIRMAN: He asks why it was fixed for an earlier date and why it was postponed to a later date.

Shri K. D. MALAVIYA: I do not know the exact reasons for the post-ponement. All the arrangements were made, but perhaps to know more about the views of experts the conference was.....

MR. CHAIRMAN: postponed.

Shri K. B. LALL: May I know, Sir, whether the Vice-Chancellor of the Gurukul University has also been invited?

SHRI K. D. MALAVIYA: I am not aware of that.

Dr. S. K. BHUYAN: Can we have an idea of the main provisions of this new Bill?

SHRI K. D. MALAVIYA: I could not follow.

Mr. CHAIRMAN: He asks if it is possible to have an idea of the main provisions of the new Bill.

SHRI K. D. MALAVIYA: New Bill?

Mr. CHAIRMAN: This same Bill.

Shri K. D. MALAVIYA: This has been circulated to the State Governments and to the Universities.

SHRI GOVINDA REDDY: Were not the Heads of Universities consulted on this measure before now?

Shri K. D. MALAVIYA: Some sort of consultation has taken place.

SHRI GOVINDA REDDY: Then what is the use of this conference that is now being convened?

SHRI K. D. MALAVIYA: There were certain points raised by some of the Vice-Chancellors both in public and in private and so Government thought proper to consult them again.

Shri H. N. KUNZRU: Have any changes been made in the Bill in response to the criticisms of the Inter-University Board and other educational organisations?

Shri K. D. MALAVIYA: That is precisely why this conference is being called to consider the whole question, to see if modifications or amendments are needed or not in the old Bill.

CO-OPERATIVE BANK, PUNJAB

*357. SHRI B. V. KAKKILAYA: Will the Minister for Finance be pleased to state:

- (a) whether any sums are due to the Co-operative Bank, Punjab (India) from the Co-operative Bank, Punjab (Pakistan);
- (b) if so, what is the amount due; and
- (c) what steps Government have taken to recover the same?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): (a) Yes Sir.

- (b) According to the tentative balance sheet prepared in August, 1948, by the Registrars of Co-operative Societies of the two Punjabs, a net sum of Rs. 226 lakhs was payable by the Punjab (P) to the Punjab (I), after adjusting Rs. 69 lakhs payable by the Punjab (I) to the Punjab (P). Until all the claims have been verified and a final balance sheet is prepared, the actual amount to be recovered cannot be determined.
- (c) Government securities to the value of Rs. 1,45,65,500 have already been received from the Punjab Cooperative Bank, Lahore. The balance will be recovered only after all the claims have been verified and the correct amount, still due, is determined. The process of verification is in progress under the direction of the Registrars of Co-operative Societies of the two Punjabs. Every effort is being

made so far as we are concerned to expedite the work.

SHRI P. SUNDARAYYA: Meanwhile how does this Bank carry on its business and meet the demands of the depositors?

SHRI A. C. GUHA: It is not the question of one Bank, but all the Cooperative Banks and as I said Rs. 81 lakhs are due from Pakistan. They must be carrying on with the balance left with them

SHRI P. SUNDARAYYA: Does Government propose to give any help to the Cooperative Banks if in the interests of the depositors and for meeting their demands the Banks ask Government for such help?

SHRI A. C. GUHA: No such proposal is before Government as yet.

DISPOSAL OF VEHICLES

*359. SHRI T. R. DEOGIRIKAR: Will the Minister for DEFENCE be pleased to state:

- (a) the number of vehicles from war disposals which so far remain undisposed of at Dehu Road (Poona);
- (b) how long it will take to dispose of the whole lot of these vehicles?

THE DEPUTY MINISTER FOR DE-FENCE (SHRI SATISH CHANDRA): (a) 175 on the 1st of March 1953.

(b) About 2 months more.

Shri T. R. DEOGIRIKAR: How long have these vehicles been lying, awaiting disposal?

SHRI SATISH CHANDRA: I said 175 await disposal.

SHRI T. R. DEOGIRIKAR: I asked how long, for what period have they been lying there awaiting disposal.

SHRI SATISH CHANDRA: Sir, the position is this. There were about